

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2161
TO BE ANSWERED ON 1ST JANUARUY, 2019**

REGULARISATION OF SERVICES OF CASUAL APPOINTEES

2161. SHRI PRASANNA ACHARYA:

Will the Minister of **AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY** be pleased to state:

(a) whether it is a fact that Supreme Court of India has directed the Union Government, State Governments and their instrumentalities to regularise as one-time measure the services of such casual appointees in the Ministry who are qualified persons in terms of statutory recruitment rules for the post and who have completed ten years or more in such sanctioned posts but not covered under the orders of courts or tribunals; and

(b) whether such order of the Hon'ble Supreme Court have been fully implemented by concerned authorities, if so, the details thereof, if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a) & (b): No Casual employees have been engaged in the Ministry of AYUSH.

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